

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

is contrary to law and not acceptable to the respondents. The respondents further submits that any retired Judge of this Hon'ble Court or the Hon'ble High Court of Kolkata may be appointed as an arbitrator, if any, to be appointed in the instant matter."

In view of the stand taken by the respondents, as reproduced hereinabove, this Court appoints Hon'ble Mr. Justice Pranab Kumar Chattopadhyay, a retired Judge of the High Court at Calcutta, as the Sole Arbitrator to adjudicate upon the disputes between the parties. He shall dispose of the arbitral proceeding as expeditiously as possible, in accordance with law.

The instant application stands disposed of accordingly.

(Biswanath Somadder)
Chief Justice

jk/ami

